

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 959 of 2011

(Arising out of Order-in-Appeal No. PKS/2-3/BEL/2011 dated
20.04.2011 passed by the Commissioner of CE (Appeals), Mumbai)

M/s. Apollo Soyuz Electricals Pvt. Ltd. **.....Appellant**
B-4, Haby Engg. Compound,
Near Crescent Indl. Est.
Kanjurmarg (E), Mumbai

Vs.

CCE Mumbai III **.....Respondent**
3rd & 4th Floor, Vardaan Centre,
MIDC, Wagle Indl. Estate,
Thane (W)

APPEARANCE:

Shri Mihir Mehta, Advocate for the appellant
Shri N.N. Prabhudesai, Supdt. (AR) for the respondent

CORAM: **Hon'ble Mr C J Mathew, Member (Technical)**
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85288 / 2022

DATE OF HEARING: 04-04-2022

DATE OF DECISION : 04-04-2022

Per: Corum

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised

Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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